

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO.158 OF 2005

KUNAL BHALLA Petitioner(s)

VERSUS

STATE OF M.P. & ANR. Respondent(s)

(With appln(s) for directions)

Date: 22/11/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Aditya Sharma,Adv.  
Mr. K.S. Rana,Adv.

For Respondent(s) Mr. B.S. Banthia,Adv.  
Mr. Vikas Upadhyay,Adv.  
  
Mr. Himinder Lal,Adv.  
  
Mr. A. Mariarputham,Adv.  
for M/s. Arputham, Aruna and Co.,Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the parties.

In our view, this petition has become infructuous  
and the same is, accordingly, disposed of.

[ T.I. Rajput ] [ Om Prakash ]  
A.R.-cum-P.S. Court Master

[Signed order is placed on the file]  
IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO.158 OF 2005

Kunal Bhalla ...Petitioner(s)

Versus

State of Madhya Pradesh & Anr. ...Respondent(s)

O R D E R

Heard learned counsel for the parties.

In our view, this petition has become infructuous and the same is, accordingly, disposed of.

.....J.  
[B.N. AGRAWAL]

.....J.  
[G.S. SINGHVI]

New Delhi,  
November 22, 2007.